'उत्तर प्रदेश' के स्थान पर 'उत्तराखण्ड' का पढ़ा जाना

2. उत्तर प्रदेश लोक सेवा (अधिकरण) अधिनियम, 1976 (यथा उत्तराखण्ड राज्य में प्रवृत्त), जिसे आगे मूल अधिनियम कहा गया है, में जहां-जहां 'उत्तर प्रदेश' आया है, वहां-वहां 'उत्तराखण्ड' पढ़ा जायेगा।

धारा 3 की उपधारा (2) का प्रतिस्थापन

3. मूल अधिनियम की धारा 3 में उपधारा (2) के स्थान पर निम्नलिखित उपधारा रख दी जायेगी, अर्थात्:-

"(2) अधिकरण में एक अध्यक्ष तथा दावों की संख्या के दृष्टिगत आवश्यकतानुसार उपाध्यक्ष (न्यायिक), उपाध्यक्ष (प्रशासनिक) और न्यायिक तथा प्रशासनिक सदस्य, राज्य सरकार द्वारा नियुक्त किये जा सकेंगे :

परन्तु यह कि अधिकरण का कोई भी कार्य या कार्यवाही मात्र इस कारण अविधिमान्य नहीं होगी कि उसमें कोई रिक्ति रह गयी है अथवा अधिकरण के गठन में किसी प्रकार का दोष है।"

धारा 4 क की उपधारा (7) का प्रतिस्थापन

4. मूल अधिनियम की धारा 4 क में उपधारा (7) के स्थान पर निम्नलिखित उपधारा रख दी जायेगी, अर्थात्:-

"(7) इस अधिनियम के अधीन कार्य सम्पादन के लिये अधिकरण, उसकी न्यायपीठ और सदस्यों की बैठक देहरादून में या ऐसे अन्य स्थान पर, जैसा राज्य सरकार निर्देश दे, होगी।"

निरसन

5. उत्तराखण्ड [उत्तर प्रदेश लोक सेवा (अधिकरण)] (संशोधन) अध्यादेश, 2009 (उत्तराखण्ड अध्यादेश संख्या 01, वर्ष 2009) एतद्द्वारा निरसित किया जाता है।

आज्ञा से,

राम दत्त पालीवाल,
सचिव।

No. 265/XXXVI(3)/2009/39(1)/2009
Dated Dehradun, July 21, 2009

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of The 'Uttarakhand [The Uttar Pradesh Public Services (Tribunal)] (Amendment) Bill, 2009' (Uttarakhand Adhiniyam Sankhya 08 of 2009).

As Passed by the Uttarakhand Legislative Assembly and assented to by the Governor on July 20, 2009.

THE UTTARAKHAND [THE UTTAR PRADESH PUBLIC SERVICES (TRIBUNAL)] (AMENDMENT) ACT, 2009

(UTTARAKHAND ACT NO. 08 OF 2009)

Further to amend the Uttar Pradesh Public Services (Tribunal) Act, 1976 (Act No. XVII of 1976) (As applicable in the State of Uttarakhand) in its applicability to the State of Uttarakhand

AN

ACT

Scanned with OKEN Scanner

Be it enacted by State Assembly in the Sixtieth Year of the Republic of India as follows :--

1. (1) This Act may be called the Uttarakhand [The Uttar Pradesh Public Services (Tribunal)] (Amendment) Act, 2009. Short Title, Extent and Commencement

(2) It extends to the whole of the State of Uttarakhand.

(3) It shall come into force with immediate effect.

2. In the Uttar Pradesh Public Services (Tribunal) Act, 1976 (As applicable in the State of Uttarakhand), hereinafter referred to as the Principal Act, wherever the expression 'Uttar Pradesh' occurs the same shall be read as 'Uttarakhand'. The word 'Uttar Pradesh' to be read as 'Uttarakhand'

3. In section 3 of the Principal Act, for sub-section (2), the following sub-section shall be substituted, namely:-- Substitution of sub-section (2) of section 3

"(2) The Tribunal shall consist of a Chairman and in the light of the claims and necessities Vice-Chairman (Judicial), Vice-Chairman (Administrative) and Judicial and Administrative Member may be appointed by the State Government :

Provided that no act or proceeding of the Tribunal shall be invalidated merely by reason of any vacancy in, or any defect in the constitution of Tribunal."

4. In section 4A of the Principal Act, for sub-section (7) the following sub-section shall be substituted, namely:-- Substitution of sub-section (7) of section 4A

"(7) The Tribunal, its Bench and members shall, for transacting business under this Act sit at Dehradun or at such other places as the State Government may direct."

5. The Uttarakhand [The Uttar Pradesh Public Services (Tribunal)] (Amendment) Ordinance, 2009 (Uttarakhand Ordinance No. 01 of 2009) is hereby repealed. Repeal

By Order,

RAM DATT PALIWAL,
Secretary.

पी०एस०यू० (आर०ई०) 22 विधायी/393–2009–100+500 (कम्प्यूटर/रीजियो)।

Scanned with OKEN Scanner